

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00241/2020

Date of Order: This, the 06<sup>th</sup> day of November 2020

**THE HON'BLE SMT. MANJULA DAS, MEMBER (J)**



Shri Debasish Halder  
Son of Sushil Kumar Halder  
Programme Executive (In Situ)  
Doordarshan Kendra, Guwahati  
R.G. Baruah Road  
Guwahati – 781024, Assam

**...Applicant**

By Advocates: Sri Adil Ahmed & Smt. D. Goswami

-Versus-

1. The Union of India  
Represented by the Secretary  
To the Government of India  
Ministry of Information & Broadcasting  
A Wing, Sashtri Bhawan  
New Delhi – 110115.
2. The Director General  
Doordarshan, Prashar Bharati  
(India's Public Service Broadcaster)  
Doordarshan Bhawan  
Copernicus Marg, New Delhi – 110001.
3. The Additional Director General (A)  
All India Radio & Doordarshan  
(North East Zone)  
Doordarshan Complex  
R.G. Baruah Road, Guwahati, Pin – 781024.

**...Respondents.**

By Advocate: Sri A. Chakraborty, Addl. CGSC

## **ORDER (ORAL)**

### **MANJULA DAS, MEMBER (J)**

This matter has been taken up through video conferencing.



2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with a prayer for setting aside the impugned posting order dated 15.09.2020 by which the applicant has been transferred from DDK, Guwahati to DG Office, New Delhi as well as office order dated 15.10.2020, in case of the applicant and to allow him to continue temporarily at least for six months at DDK, Guwahati.

3. The limited prayer made by Sri Adil Ahmed, learned counsel appearing on behalf of the applicant is that his client will be satisfied if a direction is issued upon the respondents to allow him to continue temporarily at least for six months at DDK, Guwahati or if he will be posted to nearby station at DDK, Shillong, DDK, Kohima or DDK, Itanagar on the ground of his old aged parents' health conditions. To that effect, applicant also submitted a comprehensive representation on 17.09.2020 before the

respondent No. 2. Although his representation was recommended by the Deputy Director General (E) Doordarshan vide his letter dated 21.09.2020 however, the same is still pending. Accordingly, learned counsel prayed for intervention of this Tribunal by staying the posting order dated 15.09.2020 so far the applicant is concerned.



4. Sri A. Chakraborty, learned Addl. CGSC appearing for the respondents submitted that he has no objection if the department may consider and dispose of the representation made by the applicant.

5. In view of the above, without going into the merit of the case and without expressing any opinion, I hereby direct the respondent No. 2 to dispose of the pending representation dated 17.09.2020 within a period of three months from the date of receipt of a copy of this order.

6. It is made clear that whatever decision to be taken by the respondent No. 2 should be a reasoned and speaking order and shall be communicated to the applicant forthwith. Till the decision of the respondent No. 2 on the representation of the applicant and communication of the same, applicant be allowed to

continue at the present place of posting i.e. DDK, Guwahati.

7. With the above directions, O.A. stands disposed of accordingly at the admission stage.
8. There shall be no order as to costs.



**(MANJULA DAS)  
MEMBER (J)**

**PB**